## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

## LOK SABHA UNSTARRED QUESTION NO. 466 (TO BE ANSWERED ON 16.09.2020)

#### WHISTLE BLOWERS PROTECTION LAW

#### **466. SHRI VELUSAMY P.:**

### Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has implemented the Whistle Blowers Protection Law which was passed by the Parliament in February 2014;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Ministry is having details of murder of RTI activists in the country and if so, the details thereof, State-wise including Tamil Nadu; and
- (d) the action taken by the Government to implement the Whistle Blowers Protection Law by various States?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a), (b) & (d): The Whistle Blowers Protection Act, 2014 (No. 17 of 2014) was notified on 12<sup>th</sup>May, 2014. In terms of provision of sub-section (3) of section 1 of the Act, the provisions of the Act shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint. No such notification has been made by the Government for the reason that the Act requires amendments aimed at safeguarding against disclosures affecting sovereignty and integrity of India, Security of the State, etc., before it is brought into force. To make these amendments to the Act, the Government introduced the Whistle Blowers Protection (Amendment) Bill, 2015 in the Lok Sabha on 11<sup>th</sup>May, 2015 which was passed by the Lok Sabha on 13<sup>th</sup> May, 2015 but discussion on the Bill remained inconclusive in Rajya Sabha. The Bill has since lapsed upon the dissolution of the Sixteenth Lok Sabha.
- (c): Government of India had drawn the attention of State Governments to the reports appearing in the media about the victimization of people, who use RTI to expose corruption and irregularities in administration.

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